#### F.No. 2024/E(O)-H/1/7

## भारत सरकारGOVERNMENT OF INDIA रेल मंत्रालय MINISTRY OF RAILWAYS (रेलवे बोर्ड) (RAILWAY BOARD)

Dated, 27/02/2025

#### Vacancy Circular

Subject: - Selection for the post of Judicial Member in Railway Claims Tribunal-reg.

- Tribunal:-The Railway Claims Tribunal (RCT) is a Statutory authority established under Railway Claims Tribunal Act, 1987 to hear various cases/appealsundertheRailway Claims Tribunal Act, 1987. Headquarter issituated t Delhi and its 23 regional Benches aresituated t 21 locations – one each at Chandigarh, Allahabad, Lucknow, Gorakhpur, Kolkata, Bhubaneswar, Patna, Ranchi, Secunderabad, Bhopal, Nagpur, Bangalore, Chennai, Ernakulam, Amravati, Ahmedabad, Jaipur, Varanasi, Guwahati and two each at Delhi & Mumbai.
- Vacancy:- Applications are being invited for 06 posts of Judicial Member in RCT.
  The locations for these vacancies are one each at Delhi, Chandigarh, Ahmedabad, Jaipur, Chennai and Ernakulam.

Note: However, the number of vacancies and locations are tentative and may change depending upon administrative requirements.

3. Qualification: The qualifications, eligibility, salary and other terms and conditions of the appointment of a candidates will be governed by the provisions of the Tribunal (Conditions of Service) Rules, 2021/Tribunals Reforms Act, 2021, and the applicants are advised to go through the same before applying for the vacancies.

It may be noted that the eligibility conditions including qualifications would be reckoned on the closing date of vacancy notice.

- 4. Procedure for selection: -The Search-Cum-Section Committee constituted under the Tribunal Reforms Act, 2021, for recommending names for appointment to the said post shall scrutinize the applications with respect to suitability of applications for the post by giving due weightage to qualification and experience of candidates and shortlist candidates for conducting personal interaction. The final selection will be done on the basis of overall evaluation of candidates done by the Committee based on the qualification, experience and personal interaction.
- 5. Application Procedure:-Applications of eligible and willing officers are requested through proper channel (wherever applicable) and are accompanied with (i) biodata in the pro-forma at Annexure-I (ii) Certificate to be furnished by the employer/head of office/ forwarding authority as in Annexure-II (iii) clear photocopies of the up-to-date CR/APAR dossier of the officer containing CR/APARs of at least last five years duly

attested by a Group A officer (iv) cadre clearance (v) integrity certificate/clearance from vigilance and disciplinary angle as in Annexure-III (vi) statement giving details of major or minor penalties, if any, imposed on the officer during the last ten years, to the following address, so as to reach this office latest by 01/04/2025:-

## Shri Amit Kumar Tripathi Under Secretary/Service Matters (SM) Railway Board, Room No. 211 (A), Rail Bhawan, New Delhi-110001

- No TA/DA will be admissible to the candidates to be called for interview/interaction. The candidates are required to make own arrangements.
- Advertisement and Prescribed application form can be downloaded from Ministry's website https://www.indianrailways.gov.in/railwayboard /Railway Claims Tribunal's websitehttp://claims.indianrail.gov.in/rct/index.jsp.
- 8. Any application received after due date as well as without necessary Annexure(s)/incomplete application as mentioned above for whatsoever reason will not be entertained and no communications will be entertained in this regard.

Encl: As above.

(Amit Kumar Tripathi) Under Secretary/SM

Railway Board

(e-mail ID- akt.tripathi@gov.in) Tele:- 011/47845587

# फाइल सं. 2024/ई(ओ)-II/1/7 भारत सरकार GOVERNMENT OF INDIA रेल मंत्रालय MINISTRY OF RAILWAYS (रेलवे बोर्ड) (RAILWAY BOARD)

दिनांक 27/02/2025

### रिक्ति परिपत्र

विषय :- रेल दावा अधिकरण में सदस्य न्यायिक के पद पर चयन के संबंध में।

- 1. अधिकरणः- रेल दावा अधिकरण (आरसीटी) एक सांविधिक प्राधिकरण है जिसे रेल दावा अधिकरण अधिनियम, 1987, के अंतर्गत विभिन्न मामलौ/अपीलों की सुनवाई के लिए रेल दावा अधिकरण अधिनियम, 1987, के अंतर्गत स्थापित किया गया था। इसका मुख्यालय दिल्ली में स्थित है और इसके 23 क्षेत्रीय न्यायपीठ 21 स्थानों पर चंडीगढ, इलाहाबाद, लखनऊ, गोरखपुर, कोलकाता, भुवनेश्वर, पटना, रांची, सिकंदराबाद, भोपाल, नागपुर, बेंगलूरु, चेन्लै, एर्णाकुलम, अमरावती, अहमदाबाद, जयपुर, वाराणसी, गुवाहाटी प्रत्येक में एक-एक तथा दिल्ली और मुंबई प्रत्येक में दो न्यायपीठ स्थित हैं।
- रिक्ति :- रेल दावा अधिकरण में सदस्य न्यायिक के 06 पदों के लिए आवेदन आमंत्रित किए जा रहे हैं। इन रिक्तियों के लिए स्थान दिल्ली, चंडीगढ़, अहमदाबाद, जयपुर, चैल्नई और एर्णाकुलम में एक-एक है।

टिप्पणीः हालांकि, रिक्तियों की संख्या और स्थान संभावित हैं तथा प्रशासनिक आवश्यकताओं के अनुसार इनमें परिवर्तन किया जा सकता है।

- 3. अर्हता :- उम्मीदवारों की नियुक्ति के लिए अर्हताएं, पात्रता, वेतन और अन्य निबंधन एवं शर्ते अधिकरण (सेवा की शर्ते) नियम, 2021/अधिकरण सुधार अधिनियम, 2021, के प्रावधानों द्वारा शासित होंगी, अतः उम्मीदवारों को यह सलाह दी जाती है कि रिक्तियों के लिए आवेदन करने से पहले उक्त की जांच कर लें।
  - यह ध्यान दिया जाए कि अईता सहित पात्रता की शर्ते रिक्ति सूचना की अंतिम तिथि से मान्य होंगी।
- 4. चयन की प्रक्रिया :- उक्त पद पर नियुक्ति के लिए नामों की सिफारिश हेतु अधिकरण सुधार अधिनियम 2021 के तहत गठित खोज-सह-विभाग समिति उम्मीदवारों की अहंता और अनुभव को उचित महत्व देते हुए पद के लिए आवेदनों की उपयुक्तता के संबंध में आवेदन-पत्रों की जांच करेगी और व्यक्तिगत बातचीत करने के लिए उम्मीदवारों को शॉर्टलिस्ट करेगी। अंतिम चयन समिति द्वारा उम्मीदवारों की योग्यता, अनुभव और व्यक्तिगत बातचीत के आधार पर किए गए समय मृल्यांकन के आधार पर किया जाएगा।

5. आवेदन प्रक्रिया:- पात्र और इच्छुक अधिकारियों के आवेदन पत्र उचित माध्यम से (जहां भी लागू हों) मांगे जाते हैं और उनके साथ (i) अनुलग्नक-। में दिए गए प्रोफामां में जीवनवृत (ii) अनुलग्नक-।। के अनुसार नियोक्ता/कार्यालय प्रमुख/अग्रेषण प्राधिकारी द्वारा प्रस्तुत किया जाने वाला प्रमाणपत्र (iii) अधिकारी की अद्यतन गोपनीय रिपोर्ट/एपीएआर डोजियर की स्पष्ट फोटोप्रतियां, जिसमें कम से कम पिछले 5 वर्ष की गोपनीय रिपोर्ट/एपीएआर सम्मिलित हों और जिसे समूह क अधिकारी द्वारा विधिवत् सत्यापित किया गया हो। (iv) संवर्ग क्लीयरेंस (v) अनुलग्नक-।।। के अनुसार सतर्कता और अनुशासनिक दृष्टि से सत्यनिष्ठा प्रमाणपत्र/क्लीयरेंस (vi) पिछले दस वर्षों के दौरान अधिकारी पर लगाई गई बड़ी या छोटी शास्तियों यदि कोई हों, का विवरण निम्निलिखित पते पर भेजने का अनुरोध किया जाता है ताकि यह इस कार्यालय में 01/04/2025 तक पहुंच जाएं:-

श्री अमित कुमार विपाठी अवर सचिव/सेवा मामले (एसएम) रेलवे बोर्ड, कमरा सं. 211(ए), रेल भवन, नई दिल्ली-110001

- साक्षात्कार/बातचीत के लिए बुलाए गए उम्मीदवारों के लिए कोई यात्रा अता/दैनिक अता देय नहीं होगा। उम्मीदवारों को अपनी व्यवस्था स्वयं करनी होगी।
- विज्ञापन और निर्धारित आवेदन पत्र मंत्रालय की वेबसाइट https://www.indianrailways.gov.in/railwayboard/ रेलवे दावा अधिकरण की वेबसाइट http://claims.indianrail.gov.in/rct/index.jsp से डाउनलोड किया जा सकता है।
- िकसी भी वजह से निर्धारित तिथि के बाद प्राप्त होने वाले किसी भी आवेदन या आवश्यक अनुलग्नक(काँ) के बिना/अधूरे आवेदन पत्र पर विचार नहीं किया जाएगा और न ही इस संबंध में किसी भी प्रकार के पत्राचार पर विचार किया जाएगा।

संलग्नक : यथोक्त

(अमित कुमार त्रिपाठी)

अवर सचिव/(एसएम)

रेलवे बोर्ड

(ईमेल आईडी - akt.tripathi@gov.in)

टेली फैक्स : 011/47845587

#### **PROFORMA**

Space for photograph duly signed by candidate

ŧ.	Name		3		
2.	Date of Birth		4		
3.	Category(SC/ST/OBC/UI	R)			
4.	Designation/Profession				
5.	Contact Details				
				dential	Official
		Present		Permanent	
	Address:				

6. Cadre/Service [Wherever applicable]

Mobile/Phone No.

Email:

7. Educational qualification (in reverse chronological order):

SI, No.	Name of University/ Equivalent Institution	Degree	Year of passing	Division/ % of marks obtained	Academic Distinction	Subject/ Specialization

#### 8. Work Experience:

8A. For the experience as employee, Employment record in chronological order starting with present Employment, list in reverse;

SL No.	Name & address of employer	Designation, Pay or Scale of pay (Pay in Pay Matrix)*	Period o Service	ſ	Nature of work/ experience
	(Govt./PSU/Ministry/ Department/any other	a ne nominore.	From	То	
				-	

<sup>&</sup>quot;Also indicate SI No. in above, which is equivalent to Additional Secretary/District Judge/Additional District Judge/Major General (as applicable under the qualification) or above

8B. For the experience as Professional record in chronological order starting with present Engagement, list in reverse:

Sl. No.	Details of Profession	Period of Service		Nature of work done*	
		From	То		

<sup>&</sup>quot;Such as Administration /Service matters /Judicial or Qusai-Judicial /Criminal /Civil /Taxation /Company Affairs /Environmental matters /Finance /Accountancy /Economics /Business /Commerce /Management /Public Affairs or any other as may be applicable. Engagement with Government, if any, may be indicated.

- Date from which drawing the pay scale in the grade of Additional Secretary/ District Judge/Additional District Judge/ Major General to the Government of India or any equivalent rank (wherever applicable).
- Write up on adjudicating experience of the applicant (200 words) [Wherever applicable]
- Experience along with brief write up in handling. Cases before relevant Courts/Tribunais/ [if applicable]

Details of Such cases (Reported Cases/UnreportedCases)

 Proof of Experience, including Enrolment/Registration No. As an Advocate/CA etc. [For candidates other than Govt. or Judicial officers]

- Annual Income along with copy of latest ITR [For Candidates other than Govt, or Judicial Officers]
- Write up on 05, major achievement (200 words each)
- 15. Awards/honours/Publications, if any
- Affiliation with the professional bodies/ Institutions/societies/or any other body Including political party.
- Additional information, if any, which You would like to mention in support of the application for the post.

#### DECLARATION

- I certify that the foregoing information is correct and complete to the best of knowledge and belief and nothing has been concealed/distorted. If at any time I found to have concealed/distorted any material information; my appointment shall be liable to summary termination without notice.
- 2. 1 shall not withdraw my candidature after the meeting of the Selection Committee.
- I shall not decline the appointment, if selected for appointment by the ACC.
- 4. 1 shall join within 30 days from the date of issue of order of appointment.
- I am aware that in case I violate any of the conditions mentioned at SLNo.2 to 4, the Government of India is likely to debar me for a period of three years for consideration for appointment outside the cadre and in any Autonomous Body/Statutory Body/Regulatory Body.

Place : Date:

Signature of the candidate

# CERTIFICATE TO BE FURNISHED BY THE EMPLOYER/HEAD OF OFFICE/FORWARDEING AUTHOTITY

L	Certified that the particular furnished by Shri/Smt/Kum
2.	It is also certified that there is no vigilance/ disciplinary case either pending or being contemplated against him/her and vigilance clearance issued by CVO in the enclosed Annexure (III).
3.	His/her integrity is certified.
4.	No major or minor penalty was imposed on Shri/Smt/Kum
5.	The up-to-date attested Photostat copies of ACR/APAR of last years (each Photostat copy of ACR/APAR should be attested) in respect of Shri/Smt/Kumin enclosed herewith.
	Seal & Signature of the cadre controlling Authority

#### PARTICULARS OF THE OFFICERS FOR WHOM VIGILANCE CLEARANCE IS BEING SOUGHT

(To be furnished and signed by the CVO or HOD)

S. 1	No	Organisation (name in full)	Designation & Place of Posting	Administrative/ Nodal Ministry/	From	То	
Z.	Pos	itions held (During	g ten preceding years	):			
6.	incl	vice to which the o uding batch /year/ rever applicable		*			
5.	Date of entry into service			1			
4.	Date	e of Retirement		4			
3.	Date	e of Birth		9¥			
2.	Fath	ners name		1.0			
<u>1.</u>	Nan	ne of the Officer (i	in full)	*			

(in case of officers of PSUs etc.)	S, No	Organisation (name in full)	Designation & Place of Posting	Administrative/ Nodal Ministry/ Department concerned (in case of officers of PSUs etc.)	From	То	
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8. Whether the officer has been placed on the agreed list or list of Officer of Doubtful Integrity (if yes, details to be given)

 Whether any allegation of misconduct Involving vigilance angle was examined against the officer during the last 10 Years and if so with what result (\*)

10. Whether any punishment was awards to the officer during the last 10 years and if so, the date of imposition and details of penalty (\*)

 Is any disciplinary/ criminal proceedings or charge sheet pending against the officer as on date (if so, details to be furnished, including reference number, if any of the Commission)

12,	Is any action contemplated against the
	Officer as on date (if so, details to be furnished (*)

(\*) If vigilance clearance had been obtained from the Commission in the past, the information may be provided for the period thereafter,

Date:

(NAME AND SIGNATURE)